

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. OF 2010
(Arising out of Diary No. 27958/2010)

SRIPAL SINGH PATHARIYA

.. APPELLANT(S)

VS.

THE UNION OF INDIA & ORS.

.. RESPONDENT(S)

O R D E R

Delay condoned.

We find no infirmity in the order impugned herein.

The Criminal Appeal is dismissed.

.....J.
(HARJIT SINGH BEDI)

.....J.
(R.M. LODHA)

New Delhi,
September 28, 2010.